

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3830
ANSWERED ON MONDAY, MARCH 24, 2025
CHAITRA 3, 1947 (SAKA)**

WOMEN PROPORTION IN BOARDS OF COMPANIES

QUESTION

3830. Shri Eswarasamy K :

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

- (a) whether it is a fact that the country is aiming to have more women on the Boards of Companies;**
(b) if so, the details thereof;
(c) whether it is also a fact that the proportion of women on Boards as on March 31, 2024 stands less; and
(d) if so, the details thereof and the measures taken by the Government to increase their proportion?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER
OF STATE IN THE MINISTRY OF ROAD, TRANSPORT AND HIGHWAYS**

[SHRI HARSH MALHOTRA]

(a) to (b):- With a view to encourage women participation in decision making at various levels in companies, the following provisions have been included in the Companies Act, 2013,

- Second proviso to sub-section (1) of section 149 of the Companies Act, 2013 (Act) provides that prescribed class of companies shall have at least one woman director.**
- As per Rule 3 of Companies (Appointment and Qualification of Directors) Rules, 2024, every listed company and every other public company having paid up share capital of Rs. 100 crore or more or having turnover of Rs. 300 crore or more, is required to appoint at least one woman director.**

(c) & (d) :- No, the count of active companies in which one or more women director(s) is/are associated as on 31st March, 2024 is as under:-

Listed companies	5,551
Unlisted Public companies	32,304
Private companies	8,28,724
Total	8,66,579

Total active companies as on 31st March, 2024 are 16,91,495.